

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

No. ~~46509~~ - Genl./HCS/2023

46559

Most Urgent/Out at once
Dated, Delhi the 06 JUN 2023

Sub: Compliance Minutes of the meeting held under the chairmanship of the Registrar General, Delhi High Court on 16.05.2023 at 5:00 PM at S-Block, Delhi High Court.

A Copy of the letter no. 4668-4679/DHC/Gaz/G-2/SC-Judgment/2023 dated 02.06.2023 received from Hon'ble High Court of Delhi, New Delhi, wherein it has been directed to furnish the comprehensive, clear and self-explanatory consolidated compliance reports as directed in the meeting held on 16.05.2023, with request to send the compliance report/information in terms of aforesaid letter dated 02.06.2023 for onward transmission to Hon'ble High Court of Delhi immediately to :-

The same is being circulated with request to furnish the information in prescribed format i.e. Annexure-'A' and Annexure-'B' positively by tomorrow (07.06.2023) at 02:00 PM as directed. This for information and immediate compliance to :-

1. All the Ld. DHJS, Central District, Tis Hazari Courts, Delhi dealing with criminal matters with request to send the requisite compliance information/report to this office latest by tomorrow (07.06.2023) at 02.00 P.M.
2. The Ld. Chief Metropolitan Magistrate, Central District, Tis Hazari Courts, Delhi with request to circulate the same amongst all the Magisterial courts under your kind control and send the compiled report in respect of all Magisterial Courts with request to send the requisite compliance information/report to this office latest by tomorrow (07.06.2023) at 02.00 P.M.
3. PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acad)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

(RAKESH PANDIT)

Officer-in Charge, Genl. Branch, (C)
Addl. District & Sessions Judge,
Tis Hazari Courts, Delhi

Encl.: As above.

IN THE HIGH COURT OF DELHI AT NEW DELHI

4668-4679

No. _____/DHC/Gaz/G-2/SC-Judgment/2023

1524/

Dated: 02nd June, 2023.

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.

To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
3. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
4. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
5. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
6. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
8. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
12. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.

Sub: Compliance: Minutes of the meeting held under the chairmanship of the Registrar General, Delhi High Court on 16.05.2023 at 5:00 PM at S-Block, Delhi High Court

Sir/ Madam,

I am directed to refer to this court's letter no. 4442-4453/ DHC/Gaz/G-2/SC-Judgment/2023, dated 24.05.2023, on the above subject, and to request you to kindly furnish the comprehensive, clear and self-explanatory consolidated compliance reports as directed in the meeting held on 16.05.2023, by return e-mail at e-mail ID ar-gazette1b.dhc@gov.in within two days positively.

Gen. Br.
m
Pr. DE'S J (M.A.S)
03/6/2023

Yours faithfully,



(S.S. Bhatnagar)
Joint Registrar (Gazette-IB)
For Registrar General.

1003/27

IN THE HIGH COURT OF DELHI AT NEW DELHI

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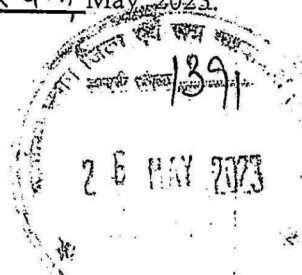
4442-4453

No. /DHC/Gaz/G-2/SC-Judgment/2023

Dated: 24th May 2023

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.



To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
3. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
4. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
5. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
6. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
8. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
12. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.

Sub: Minutes of the meeting held under the chairmanship of the Registrar General, Delhi High Court on 16.05.2023 at 5:00 PM at S-Block, Delhi High Court

Sir/ Madam,

I am directed to forward herewith a copy of extract of the Minutes of the meeting dated 16.05.2023 held under the chairmanship of the Registrar General regarding compliance of the directions issued by the Hon'ble Supreme Court of India in the matter of "Satender Kumar Antil v. Central Bureau of Investigation" and other related matters, for information and necessary compliance.

Yours faithfully,

Genl. Br. / cmm office

(Signature)
(S.S. Bhatnagar)

Joint Registrar (Gazette-IB)
For Registrar General.

Encl: As above.

(Signature)
P. D / SJ (Hes)
26/05/23

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ndst. No. _____/DHC/Gaz/G-2/SC-Judgment/2023

Dated: _____ May, 2023.

Copy forwarded to Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information and necessary action.

(S.S. Bhatnagar)
Joint Registrar (Gazette-IB)
For Registrar General.

**MINUTES OF THE MEETING HELD UNDER THE CHAIRMANSHIP OF
THE REGISTRAR GENERAL, DELHI HIGH COURT ON 16.05.2023 AT
5.00 PM AT S-BLOCK, DELHI HIGH COURT.**

Present: Sh. Ravinder Dudeja, Registrar General, Delhi High Court
Sh. Kanwal Jeet Arora, Registrar (Vigilance), Delhi High Court
Ms. Nisha Saxena, OSD/ Registrar (Rules/ Litigation), Delhi High Court
Dr. Saurabh Kulshreshtha, OSD/ Registrar (Gaz. II), Delhi High Court
Mr. Syed Zishan Ali Warsi, Joint Registrar (Rules), Delhi High Court

Invitees: Shri Narottam Kaushal, Principal District & Sessions Judge (HQs)
Shri Sanjay Garg-I, Principal District & Sessions Judge (East)
Shri Vimal Kumar Yadav, Principal District & Sessions Judge (North West)
Shri Vinay Kumar Gupta, Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), RACC
Ms. Shalinder Kaur, Principal District & Sessions Judge (South)
Shri Praveen Kumar, Principal District & Sessions Judge (South West)
Shri Vinod Kumar, Principal District & Sessions Judge (West)
Ms. Shail Jain, Principal District & Sessions Judge (Shahdara)
Ms. Madhu Jain, Principal District & Sessions Judge (North)
Ms. Renu Bhatnagar, Principal District & Sessions Judge (South East)
Shri Virender Kumar Bansal, Principal District & Sessions Judge (North East)
Dr. Aditi Choudhary, Chairperson (Officiating) / Director (Academics), Delhi Judicial Academy
Shri Shailender Malik, Addl. Sessions Judge (New Delhi)
Shri Kapil Kumar, Chief Metropolitan Magistrate (West)
Shri Siddhartha Malik, Chief Metropolitan Magistrate (Central)
Shri Puneet Pahwa, Chief Metropolitan Magistrate (South)
Shri Shirish Aggarwal, Chief Metropolitan Magistrate (North East)
Shri Shivani Chauhan, Chief Metropolitan Magistrate (South East)
Shri Rohit Gulia, Chief Metropolitan Magistrate (North West)
Ms. Preeti Parewa, Chief Metropolitan Magistrate (Shahdara)
Ms. Vidhi Gupta Anand, Addl. Chief Metropolitan Magistrate (RACC)
Ms. Saloni Singh, Addl. Chief Metropolitan Magistrate (East)
Ms. Neeti Suri Mishra, Addl. Chief Metropolitan Magistrate (North)
Ms. Vidhi Gupta Anand, Addl. Chief Metropolitan Magistrate (RACC)

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Ms. Swari Sharma, Addl. Chief Metropolitan Magistrate (New Delhi)
Ms. Samiksha Gupta Addl. Chief Metropolitan Magistrate (South West)

S. No.	Agenda	Minutes
1.	To consider the matter regarding compliance of the directions issued by the Hon'ble Supreme Court in the case titled "Satender Kumar Antil v. Central Bureau of Investigation and another" and other related judgments.	<p>The issue regarding compliance of the directions issued by the Hon'ble Supreme Court in the matter was discussed.</p> <p>The Registrar General briefly explained the directions issued by the Hon'ble Supreme Court in the matter of "Satender Kumar Antil v. Central Bureau of Investigation" and in other related cases like "<u>Siddharth v. State of Uttar Pradesh</u>" reported as (2022) 1 Supreme Court Cases 676, <u>Arnesh Kumar v. State of Bihar</u>" reported as (2014) 8 SCC 273 <u>Bhim Singh v. Union of India</u> reported as (2015) 13 SCC 605, In re: Policy Strategy for Grant of Bail [Suo Moto WP (Crl.) No. 4/2021], <u>Sonadhar v. State of Chhattisgarh</u> [S.L.P. (Crl.) No. 529/2021], etc.</p> <p>The Registrar General and Registrar (Vigilance) emphasized that all the directions issued by the Hon'ble Supreme Court in the aforesaid cases need to be strictly and scrupulously complied with by all the Judicial Officers.</p> <p>The Principal District and Sessions Judges and the Chief Metropolitan Magistrates were requested to hold regular meetings with the Judicial Officers so as to sensitize them regarding the directions passed in the aforesaid cases as well as all other related and relevant legal provisions and judgments of the Hon'ble Supreme Court of India governing the field</p>

	<p>and impressing upon them to strictly and scrupulously comply with the same and to further take stock of the matter regarding regular compliance of the directions passed.</p> <p>The Registrar General further requested the Principal District and Sessions Judges and the Chief Metropolitan Magistrates to ensure that comprehensive, clear and self-explanatory compliance reports (consolidated district-wise) in the matter are forwarded to this Court, in a timely manner.</p> <p>The Chairperson (Officiating) / Director (Academics), Delhi Judicial Academy was requested to devise an appropriate training module covering all the directions issued by the Hon'ble Supreme Court of India in the aforesaid cases as well as all the related/relevant legal provisions and other judgments passed by the Hon'ble Supreme Court of India which govern the field in question and impart necessary training to all the Judicial Officers in this respect. Compliance report in this respect be also submitted to this Court.</p>
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Annexure-"A"

PART A

S. No	District	Whether compliance of the direction issued by the Hon'ble Supreme Court in case titled as "Arnesh Kumar vs. State of Bihar" (2014) 8 SCC 273 is being made specially with regard to Section 41 and 41A of CrPC [para 73(b)]	Whether any accused has been granted bail due to non-compliance of Section 41 and 41A CrPC [para 73(c)]	Whether courts are insisting for bail application while considering the bail application under Section 88, 170, 204 & 209 CrPC [para 73 (e)]	Whether the mandate laid down in the judgment passed by the Hon'ble Supreme Court in Sidharth vs State of UP (2021) 1 SCC, 676 is being strictly complied with [para 73 (f)]	Whether directions passed in Bhim Singh vs UOI (2015) 13 SCC 605 for release of Undertrial Prisoners eligible for bail under section 436A of CrPC are being complied with [para 73(j)]	Whether the regular bail application are decided within 2 weeks. [para 73(k)]	Whether the anticipatory bail application are being decided within six weeks. [para 73(k)]

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Annexure-"B"

<i>PART B (giving details District and Court wise)</i>						
<i>S. No</i>	<i>District</i>	<i>No. of Undertrial Prisoners identified who are unable to comply with the bail condition (list be also annexed) [para 73(h)]</i>	<i>Whether the prisoners mentioned in column 3 have been informed about their right u/s 440 (2) CrPC</i>	<i>Total no. of application received under section 440(2) CrPC (list to be annexed)</i>	<i>Number of Regular bail application not decided within 2 weeks of institution</i>	<i>Number of anticipatory bail application not decided within six weeks of institution.</i>